

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO- *364
TO BE ANSWERED ON- 27/03/2023

VAN DHAN VIKAS YOJANA

*364. SHRI RAJENDRA DHEDYA GAVIT:
SHRI Y. DEVENDRAPPA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is implementing Pradhan Mantri Van Dhan Vikas Yojana for tribal dominated areas across the country;
- (b) if so, the criteria for setting up of Van Dhan Vikas Kendras in tribal dominated areas of Palghar, Maharashtra and number of Van Dhan Vikas Kendras set up in Maharashtra;
- (c) whether it is a fact that the Government has launched the Pradhan Mantri Van Dhan Vikas Yojana for the socio-economic development of the tribal population of the country; and
- (d) if so, the number of Van Dhan Vikas Kendras set up by the Government to provide employment to Scheduled Tribes, State-wise along with the details of funds allocated and provided to the tribals since the inception of the programme?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (d): A Statement is laid down on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. *364 for answer on 27.03.2023 tabled by Shri Rajendra Dhedya Gavit and Shri Y. Devendrappa regarding 'Van Dhan Vikas Yojana'

(a) to (d) The Ministry of Tribal Affairs is implementing the Scheme of 'Pradhan Mantri Janjatiya Vikas Mission' (PMJVM) under which financial assistance is provided for setting up of Van Dhan Vikas Kendras (VDVKs) to support livelihood activities to the tribal population across the country including Maharashtra. VDVKs tap into traditional knowledge and skill sets of tribals by adding technology to upgrade it at each stage of collection, processing, value-addition, packaging, branding and sale of value-added tribal MFP and non-MFP produce / products thereby generating better remuneration for them. A VDVK consists of 15 SHGs where each SHG is having around 20 beneficiaries. Thus, a group of 300 beneficiaries constitute a VDVK.

TRIFED, an autonomous organization under the Ministry of Tribal Affairs implements the programme through State Implementing Agencies (SIAs). For this purpose, financial assistance of Rs. 15 lakhs per VDVK is provided to the SIAs based on the proposals received from the State Governments. Since the program is demand-driven, no State-wise allocation is made. The State-wise details of VDVKs sanctioned in the country, including Maharashtra, is given at **Annexure**.

Annexure referred to in Reply to Part (a) to (d) of Lok Sabha Starred Question No. *364 for 27.03.2023 regarding 'Van Dhan Vikas Yojana'

Sl. No.	State	Number of VDVks Sanctioned	Total No. of Van Dhan beneficiaries	Amount Sanctioned (In Rs. Lakhs)
1	Andhra Pradesh	415	123258	6162.9
2	Arunachal Pradesh	85	25500	1275
3	Assam	471	1,43,309	7065
4	Chhattisgarh	139	41700	2085
5	Dadra & Nagar Haveli and Daman & Diu	1	302	15
6	Goa	10	3000	150
7	Gujarat	116	34424	1721.2
8	Himachal Pradesh	4	1110	55.5
9	Jammu & Kashmir	100	29791	1457
10	Ladakh	10	3000	150
11	Jharkhand	146	43,701	2,174.7
12	Karnataka	140	41748	2087.4
13	Kerala	44	12038	597.25
14	Madhya Pradesh	126	37,860	1,890
15	Maharashtra	264	79350	3960
16	Manipur	200	60403	2996.8
17	Meghalaya	39	11835	584.1
18	Mizoram	159	46168	2306.55
19	Nagaland	216	64,798	3239.9
20	Odisha	170	50094	2479.25
21	Rajasthan	479	144803	7135.6
22	Sikkim	80	23801	1169.05
23	Tamil Nadu	8	2400	120
24	Telangana	17	5100	255
25	Tripura	57	12,516	776
26	Uttar Pradesh	25	7238	359.55
27	Uttarakhand	12	3605	179.95
28	West Bengal	22	6719	329.35
TOTAL		3555	10,59,571	52,777.05
